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A repi-esentative of the Bureau has been participating in the meetings of the U.N. Commission on the Status of Women. The Bureau has also been supplying information to the UN agencies to assist them in the formulation of their policies and programmes.

Committee on statu_s of Women in India

2619. SHRI KALRAJ MISHRA: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) the State-wise progress made to-date implementing the following i%eommenirtatio>ns of the Committee on Status of Women in India, which were submitted to Government in 1974; such as participation in the representative structure of local Government; statutory women's panchavats at the village level; reservation of seats for women at Municipal level; permanent committees in muneipali-ties to initiate and supervise programmes for women's welfare and development; integration of family planning with more positive health services like maternal and child health, nutrition and improvement in the life expectancy of children and mothers; amendment of the Medical Termination of Pregnancy Act. national policy on women development in the light of Constitutional directives aftl pledges made to women of the country and to international community from time to time; reorganisation of the Central Social Welfare Board as a statutory and autonomous specialised agency for planning, coordination and management of welfare and development programmes for women and children;
- (b) the difficulties experienced in implementation of the said recommendations;
- (c) the action Government propose to take in implementing the unimple-mented recommendations?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE <RWRT P TC TTTTrNnOm• fa't

statement is attached herewith. (See below)

t₀ Questions

(b) and (c) the pace of implementation of the recommendations is dependent on availability of adequate and infrastructure for the purpose.

Statement

- (i) Participation in the representative structure of the local Government
 - (ii) Statutory Women's Panchayats at the village level

constitute The recommendation to statutory women's panchayats was not accepted. However, to ensure the greater participation of women the States have been asked to take suitable steps to ensure the representation of women in the Gram Panchayats.

(iii) Reservation of seats for women at municipal level

The recommendation was not accepted. However, it was decided that in case no women candidate was elected, the method of cooption should be adopted.

(iv) Permanent Committees in Municipalities to initiat, and supervise programme for women's welfare and development

The States have been asked to consider setting up of such Committees, to supervise programmes for women's welfare and development.

(v) Integration of family planning with more positive health services like maternal and child health and nutrition and improvement in the life expectancy of children and mother

The recommendation was not accepted as it was considered that its implementation will not promote women welfare and development.

(vi) Amendment of the Medical Termination of Pragnancy Act

The recommendation was not

- '(vii) National Policy on Women's development in the light of the I constitutional directives and pledges made to the women of this country to the international community from time to time
- A National Plan of Action for the development of women has been formulated.
- (viii) Reorganisation of the Central Social Welfare Board as a statutory autonomous specialised agency for planning coordination and management of welfare and development programme

The recommendation has not been' accepted.

Social Forestry Projects in Rajasthan

2620. SHRI DHULESHWAR MEENA: Will the Minister of AGRICULTURE be pleased to state-.

- (a) whether the World Bank has provided aid for social forestry pro jects in the country; if so, the amount of such aid received by India;
- (b) the amount allocated to Rajasthan for the purpose;
- (c) the area covered by this project in Rajasthan, its achievements so far; and
- (d) whether any long-term management plan for execution of this project has been drawn up in Rajas-

than and what steps have been taken by the Central Government or the agencies managing the project foi active involvement and participation of the community?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): (a) There are, at present, social forestry/community forestry projects under implementation in the States of Uttar Pradesh, Gujarat, West Bengal, Jam-mu & Kashmir and Haryana with World Bank assistance. The details are given m the annexed Statement.

- (b) and (c) There is no social forestry project Bank assistance with World under implementation in Rajasthan. There was, however, Rajasthan Canal Project under implementation in Rajasthan from 1974 to June 1983, with World Bank assistance monitored through the Ministry of Irrigation. The project had a component of Afforestation. Against the committed IDA credit of Rs. 728.90 lakhs, an amount of Rs. 575.28 lakhs was disbursed upto March 1983. Under this project a total area of 8,067 hectares was covered under tree row Kms. under canal-side plantation, 750 plantation, 120 row Kms. under road-side plantation and 35,000 hectares pasture development works.
- (d) The question does not arise and there is no such social forestry project with World Bank assistance under implementation in Rajasthan.

Statement

	Total World Credit Outlay Bank/IDA disbursed assistance. upto 31st March, •983		
	(Rs. in crores)	(In million US£	(In million US£
Uttar Pradesh SociafForestry Project '. g	40-0	00 23-00	0 13-90
GujaratfCommunity Forestry Project J	65-4	10 37-00	,81*0
West Bengal Social Forestry Project	34*	9« ² 9-0°	² '4«
Jammu and Kashmir and Harvana Social Forestry Project «	57-0	00 33-00	0 1.50

NOTE: One US£ is equal to Rs. 9-50 approximately